



**KARNATAKA LOKAYUKTA**

No. UPLOK-2/DE/176/2014/ARE-14

Multi-storeyed Building,  
Dr.B.R. AmbedkarVeedhi,  
Bengaluru, dt.17.03.2020.

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri. Rajagopalachari,  
Head Master, Government High School, Majara  
Dodduru Grama, Bangarpete Taluk, Kolar District-reg.

- Ref: 1. Govt. Order No: ಇಡಿ 215 ಎಸ್‌ಇಎಸ್ 2016, Bengaluru,  
dated: 28.05.2016.  
2. Nomination Order No: UPLOK-2/DE/176/2016/  
Bengaluru, dated 09.06.2016.  
3. Report of ARE-14, KLA, Bengaluru, dated 16.03.2020.

The Government by its order dated 28.05.2016 initiated the disciplinary proceedings against Sri. Rajagopalachari, Head Master, Government High School, Majara Dodduru Grama, Bangarpete Taluk, Kolar District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/176/2016 dated 09.06.2016 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the

alleged charge of misconduct, said to have been committed by him. Subsequently by order No. Uplok-1 & 2/DE/Transfers/2018, Bengaluru, dated 6.8.2018, ARE-14 was re-nominated to continue the said enquiry.

3. The DGO – Sri. Rajagopalachari, Head Master, Government High School, Majara Dodduru Grama, Bangarpete Taluk, Kolar District, was tried for the following charge:-

“That, you DGO Sri Rajagopalachari while working as Head Maser in Government High School, Majara Dodduru Village, Bangarapete Taluk, Kolar District along with the President of SDMC, Government High School, Majara Dodduru Village had undertaken construction of a building under SDMC Scheme and constructed the building without putting up concrete columns and further you did not take permission from your superior officer to construct the building without putting up concrete columns and thereby committed dereliction of duty and therefore you – DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government

Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

Hence, this charge”.

4. The Inquiry Officer (Additional Registrar of Enquiries-14) on proper appreciation of oral and documentary evidence has held that, the charge framed against the DGO - Sri. Rajagopalachari, Head Master, Government High School, Majara Dodduru Grama, Bangarpete Taluk, Kolar District is proved.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO - Sri. Rajagopalachari, is due for retirement on 31.08.2023.

7. Having regard to the nature of charge '*proved*' against the DGO - Sri. Rajagopalachari, Head Master, Government High School, Majara Dodduru Grama, Bangarpete Taluk, Kolar District and considering the totality of circumstances; it is hereby recommended to

the Government to impose penalty of withholding two annual increments payable to DGO Sri. Rajagopalachari with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

YS\*

*Early 17/3/20*  
**(JUSTICE B.S.PATIL)**

Upalokayukta,  
State of Karnataka.

**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/176/2016/ARE-14

Multi Storied Building,  
Dr.B.R.Ambedkar Road,  
Bangalore-560 001,  
Dated: 16/03/2020.**ENQUIRY REPORT****Present :** Smt. **K.Bhagya**, Additional  
Registrar of Enquiries-**14**  
Karnataka Lokayukta  
Bangalore.**Sub:** Departmental Enquiry against  
Rajagopalachari, Head Master, Government  
High School, Majara Dodduru Grama,  
Bangarpete Taluk, Kolar District – Reg.

- Ref:**
1. Report u/s 12(3) of the K.L Act, 1984 in
- 
- Compt/Uplok/BD-8687/2011/ARE-7
- 
- Dated: 15/04/2016.
- 
2. Government Order No. ಇಡಿ 215 ಎಸ್‌ಇಎಸ್ 2016,
- 
- Bengaluru Dated: 28/05/2016.
- 
3. Nomination Order No:UPLOK-2/DE/176/
- 
- 2016, dated: 09/06/2016 of Hon'ble
- 
- Upalokayukta-2, Bangalore.
- 
4. Order No.UPLOK-2/DE/2017 Bangalore,
- 
- Dated: 4.7.2017 file transferred from
- 
- ARE-1 to ARE-7.
- 
5. Order No.UPLOK-1 & 2/DE/transfers/2018,
- 
- Bengaluru, Dtd: 06/08/2018 file transferred
- 
- From ARE-7 to ARE-14.

\* \* \* \*

By virtue of the Government Order dated: 28/05/2016,  
the Disciplinary Authority i.e, I/c Under Secretary to  
Government (High School), Education Department, Bangalore  
ordered for holding departmental enquiry against **Sri**



**Rajagopalachari**, Head Master, Government High School, Majara Dodduru Village, Bangarpet Taluk, Kolar District alleging dereliction of duty.

2. After completion of the investigation, a report was sent to the Government u/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report, the Government of Karnataka was pleased to issue the G.O. Dated: 28/05/2016 authorizing Hon'ble Upalokayukta-2 to hold enquiry as per reference No.2. In pursuance of the G.O., the Nomination was issued by the Hon'ble Upalokayukta-2 on 09/06/2016 authorizing ARE-1 to hold enquiry and to report as per reference No. 4 and again this file is transferred from ARE-1 to ARE-7 as per reference No.5. In turn, this file is transferred from ARE-7 to ARE-14 as per reference No.6.
3. On the basis of the Nomination, the Articles of Charge against the DGO, framed by the Additional Registrar of Enquiries-1 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

### **ANNEXURE-I**

#### **CHARGE:**

That, you DGO Sri Rajagopalachari while working as Head Master in Government High School, Majara Dodduru Village, Bangarapete Taluk, Kolar District along with the President of



SDMC, Government High School, Majara Dodduru Village had undertaken construction of a building under SDMC Scheme and constructed the building without putting up concrete columns and further you did not take permission from your superior officer to construct the building without putting up concrete columns and thereby committed dereliction of duty and therefore you - DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.

**ANNEXURE-II**

**STATEMENT OF IMPUTATION OF MISCONDUCT**

**Brief facts of the case are:-**

ಶ್ರೀ ಬಿ.ವೆಂಕಟಾಚಲಪತಿ ಬಿನ್ ಚಿಕ್ಕಗಂಗಪ್ಪ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಡಿ.ಕೆ.ಹಳ್ಳಿ ಅಂಚೆ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರು ಈ ದೂರನ್ನು ಶ್ರೀ ರಾಜಗೋಪಾಲಚಾರಿ, ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ



ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ಹಾಗೂ ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ಕೋಲಾರ ಜಿಲ್ಲೆ ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮದಲ್ಲಿ ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಯೋಜನೆಯಡಿ ಕೈಗೊಂಡ ಕಟ್ಟಡ ನಿರ್ಮಾಣದಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿದೆಯೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

ಸದರಿ ದೂರನ್ನು ದಾಖಲು ಮಾಡಿಕೊಂಡು, ದೂರಿನಲ್ಲಿನ ಸತ್ಯಾಂಶ ಅರಿಯಲು, ದೂರಿನ ತನಿಖೆ ಮತ್ತು ವರದಿಗಾಗಿ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಕಡತವನ್ನು ಕಳುಹಿಸಿಕೊಡಲಾಯಿತು. ಅದರಂತೆ ಸದರಿ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಕಡತವನ್ನು ಕಳುಹಿಸಿಕೊಡಲಾಯಿತು. ಅದರಂತೆ ಸದರಿ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಅವರ ಅಧೀನ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ ಜಿ.ಗಣೇಶ್ ರಾವ್, ಸಹಾಯಕ ಅಭಿಯಂತರರು-4, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆಯನ್ನು ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ದೂರನ್ನು ವಹಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಸದರಿ ಶ್ರೀ ಜಿ.ಗಣೇಶ್ ರಾವ್, ಸಹಾಯಕ ಅಭಿಯಂತರರು-4 (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿ' ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ರವರು ದೂರಿನ ಮೇಲೆ ತನಿಖೆ ಮಾಡಿ, ಸಂಬಂಧಪಟ್ಟ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ವರದಿಯನ್ನು





ಸಲ್ಲಿಸಿದ್ದು, ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ಇವರು ಸದರಿ ವರದಿಯನ್ನು ಒಪ್ಪಿಕೊಂಡು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ಅನುಮೋದಿತ ನಕ್ಷೆಯಂತೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದಲ್ಲಿ ಕಾಲಮ್ಸ್ (ಕಾಂಕ್ರೀಟ್ ಕಂಬ) ಅಳವಡಿಸದೇ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಈ ಕರ್ತವ್ಯಲೋಪಕ್ಕೆ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರು ಸಮನಾಗಿ ಜವಾಬ್ದಾರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ.

ನಂತರ ಅನುಮೋದಿತ ಯೋಜನಾ ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಕಾಂಕ್ರೀಟ್ ಕಂಬ ಅಳವಡಿಸದೇ ಇರುವ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳ ಅನುಮತಿ ಪಡೆಯಲಾಗಿದೆಯೇ? ಎಂಬ ಬಗ್ಗೆ ಹೆಚ್ಚುವರಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಾಂತ್ರಿಕ ವಿಭಾಗಕ್ಕೆ ಕೇಳಲಾಗಿತ್ತು. ಅದರಂತೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಹೆಚ್ಚುವರಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳನ್ನು ಅಳವಡಿಸದೇ ಇಟ್ಟಿಗೆ ಕಂಬಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಯಾವುದೇ ಮೇಲಾಧಿಕಾರಿಗಳಿಂದಲೂ ಅನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲವೆಂದು ವರದಿ ಮಾಡಿ, ಮುಖ್ಯ ಅಭಿಯಂತರರ ಮೂಲಕ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದ್ದಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯನ್ನು ಪಡೆದ ನಂತರ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ



ರವರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರು ತಮ್ಮ ಪ್ರತ್ಯೇಕ ಆಕ್ಷೇಪಣೆಗಳಲ್ಲಿ, ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಆರೋಪ ಸಾಬೀತಾಗಿಲ್ಲ ತಾವು ಅಧಿಕಾರ ದುರುಪಯೋಗಪಡಿಸಿಲ್ಲ ಎಂದು ದೂರಿನಿಂದ ಮುಕ್ತಗೊಳಿಸಲು ಕೋರಿದ್ದಾರೆ ಹಾಗೂ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರಿಗೆ ಕಾಲಾವಕಾಶ ಕೊಟ್ಟರೂ ಸಹ ಹೆಚ್ಚುವರಿ ತನಿಖಾ ವರದಿಗೆ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ, ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರನ್ನು ಕೈಬಿಡಲು ಅಥವಾ ತಡೆ ಹಿಡಿಯಲು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕ ಕಾರಣ ತೋರಿಸಿಲ್ಲ.

ಆದುದರಿಂದ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತವೆ.

ಅ) ಅನುಮೋದಿತ ನಕ್ಷೆಯಂತೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದಲ್ಲಿ ಕಾಲಮ್ಸ್ (ಕಾಂಕ್ರೀಟ್ ಕಂಬ) ಅಳವಡಿಸದೇ, ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿ, ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ಸಮನಾಗಿ ಜವಾಬ್ದಾರರಾಗಿರುತ್ತಾರೆ.



ಆ)ಈ ರೀತಿ ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳನ್ನು ಅಳವಡಿಸದೇ ಇಟ್ಟಿಗೆ ಕಂಬಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಮೇಲಾಧಿಕಾರಿಗಳಿಂದ ಅನುಮತಿ ಪಡೆಯದೇ, ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆ.

ದೂರು, ತನಿಖಾ ವರದಿ, ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ಉತ್ತರ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡು ಬಂದಿದ್ದು, ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಮುಂದುವರೆದು, ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜರಾ ದೊಡ್ಡೂರು ಗ್ರಾಮ ರವರ ವಿರುದ್ಧ



ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮದಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದೆ.

Since said facts and material on record prima facie show that you DGO has committed misconduct under Rule 3(1)(ii) to (iv) of K.C.S. (Conduct) Rules, 1966, acting under section 12(3) of the Karnataka Lokayukta Act, recommendation was made to the Competent Authority to initiate disciplinary proceedings against you - DGO Sri Rajagopalachari. The Government after consideration of materials has entrusted enquiry to Hon'ble Upalokayukta. Hence, the charge.

4. The aforesaid 'articles of charge' served on the DGO, the DGO had appeared before this authority on 29/07/2016 and his first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGO has pleaded not guilty and claimed to be enquired about the charges.
5. According to the complainant's complaint, Rs.10 Lakhs amount granted to the Government High School, Majara Dodduru Village, Bangarpet Taluk, Kolar District. Out of that amount they had constructed a school building by spending



Rs.4,60,000/-. But, they have not put concrete columns. Without putting up concrete columns to the said school building, the President of SDMC and also the Incharge School Head Master misappropriated the said amount. Hence, prayed to take action against the President of the SDMC and the Incharge Head Master of the school.

6. After filing the present complaint before this authority, this complaint was referred to Chief Engineer, Technical Wing, Karnataka Lokayukta, Bengaluru for investigation. In turn, Sri G.Ganesh Rao, Assistant Engineer-IV, Technical Wing, Karnataka Lokayukta was directed to conduct the investigation and to report the same. Thus, after investigation, the I.O. sent his report that, as per approved plan of the said construction of the school, the concrete columns were not put up. Thereafter, again he was directed to enquire whether they have taken the permission for not putting up the said concrete columns for the construction. In an enquiry, he had obtained an information that the DGO had not obtained any prior permission from the superior officer for not putting the concrete columns. Thereafter, the comments were called by this DGO. He has replied that, he has not misused his power nor misappropriated the granted amount and hence prayed to exonerate him from the present proceedings.
7. On careful consideration of the materials on record and reply submitted by the DGO, found not satisfactory.



8. The facts supported by the material on record prima facie show that the DGO, being a public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thereby committed misconduct as per Rule 3(1)(ii) & (iii) of KCS (Conduct) Rules, 1966 and made himself liable for disciplinary action.
9. The Disciplinary Authority has got examined the complainant as PW-1 and the I.O., G.Ganesh Rao, the then Assistant Engineer, Karnataka Lokayukta, Bangalore got examined as PW-2 and another witness by name B.Prasanna Kumar, Assistant Executive Engineer also got examined as PW-3 and Ex.P.1 to 11 got marked on his side. On the other hand, one witness by name D.S.Srinivasaiah got examined as DW-1 and the DGO himself got examined as DW-2 and Ex.D.1 to & 4 got marked on his side.
10. The points that arise for my consideration are:
- Point No.1 : Whether the charges framed against the DGO are proved?
- Point No.2 : What order?
11. Heard, perused the entire case record and heard the argument of both the side.
12. My answer to the above points are as here under:
- Point No. 1: **In the affirmative.**
- Point no. 2 : **As per final order for the following ;**



**REASONS**

- 13. Point No.1 :** The complainant by name G.Venkatachalapathi S/o Chikkagangappa, Majara, Dodduru Village, D.K.Halli Post, Bangarapete Taluk, Kolar District has filed the complaint against this DGO by name Rajagopalachari, Head Master, Government High School, Majara Dodduru Village, Bangarpet Taluk, Kolar District alleging dereliction of duty.
- 14.** According to the complainant's complaint, i.e, Ex.P.1, an amount of Rs.10 Lakhs has been granted to the Government High School, Majara Dodduru Village, Bangarpet Taluk, Kolar District. Out of that amount they had constructed a school building by spending Rs.4,60,000/-. But, they have not put up concrete columns. Without putting the concrete columns to the said school building, the President of SDMC and also the Incharge School Head Master have misappropriated the said amount. Hence, prayed to take action against the President of the SDMC and the Incharge Head Master of the school i.e, this DGO.
- 15.** After filing the present complaint before this authority, this complaint was referred to Chief Engineer, Technical Wing, Karnataka Lokayukta, Bengaluru for investigation. In turn, Sri G.Ganesh Rao, Assistant Engineer-IV, Technical Wing, Karnataka Lokayukta was directed to conduct the investigation and to report the same. Thus, after investigation, the I.O. sent his report stating that, as per



approved plan of the said construction of the school, the concrete columns were not built. Thereafter, again he was directed to enquire, whether they have taken the permission for not putting up the said concrete columns for the construction. He had obtained an information that the DGO had not obtained any prior permission from the superior officer for not putting up the concrete columns. Thereafter, the comments were called by this DGO. He has replied that, he did not misuse his powers and not misappropriated the amount and hence prayed to exonerate him from the present proceedings.

- 16.** The DGO has filed his comments by stating that, the imputation that he has undertaken construction of a building under SDMC Scheme and constructed the building without putting up concrete columns and further he did not take permission from his superior officers to construct the building without putting up concrete columns is totally erroneous for the fact that the building has been constructed as per the plan approved by the Competent Authority. There is no deviation on this front. Further, he has acted in good faith for the limited period of tenure when he was in the said office. So, his conduct does not amount to misconduct and relied upon the decision reported in AIR 1992 SC 2188-State of Punjab and others V/s Ramsingh, Ex-Constable. He has not acted in violation of any rules, conditions or guidelines that are applicable to the impugned work. He is not guilty of charges and prays to drop him from the present proceedings.





17. The complainant got examined as PW-1. He has deposed in his chief examination before this authority as, ಮಜರ ದೊಡ್ಡೂರು ಗ್ರಾಮದಲ್ಲಿ 2012ರ ಮೊದಲು 4 ಕೊಠಡಿಗಳಲ್ಲಿ ಹೈಸ್ಕೂಲನ್ನು ನಡೆಸಲಾಗುತ್ತಿತ್ತು. ನಾನು ದೂರು ಸಲ್ಲಿಸುವ ಒಂದು ವರ್ಷ ಮೊದಲು ಹೆಚ್ಚುವರಿ ಕೊಠಡಿ ನಿರ್ಮಿಸುವ ಸಲುವಾಗಿ ಅಂದಾಜು ರೂ.4,60,000/- ಅನುದಾನ ಬಿಡುಗಡೆ ಆಗಿತ್ತು. ಆ.ಸ.ನೌಕರರು ಕಟ್ಟಡ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡುವಂತೆ ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ ಶ್ರೀನಿವಾಸಯ್ಯ ಅವರಿಗೆ ವಹಿಸಿದ್ದರು. ಸದರಿ ಶ್ರೀ ಶ್ರೀನಿವಾಸಯ್ಯ ಅವರು ಗುತ್ತಿಗೆದಾರರು ಇರುವುದಿಲ್ಲ. ಕಾಲಗಳನ್ನು ರಚಿಸದೆ ಕಟ್ಟಡ ಕಾಮಗಾರಿ ಪ್ರಾರಂಭ ಮಾಡಿದ್ದರು. ಪ್ರತ್ಯೇಕ ಕೊಠಡಿ ಕಟ್ಟುವ ಬದಲು ಹಾಲಿ ಇದ್ದ ಕೊಠಡಿಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಹೊಸ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿದ್ದಾರೆ. ಅದೇ ಕಾರಣ ಒಂದು ಗೋಡೆ ಕಾಮಗಾರಿಯ ಹಣ ಉಳಿದಿದೆ ಹಾಗೂ ಕಾಲಗಳನ್ನು ಮಾಡದೆ ಇದ್ದ ಕಾರಣ ಹೆಚ್ಚುವರಿ ಉಳಿತಾಯ ಆಗಿದೆ. ಸದರಿ ಅವಧಿಯಲ್ಲಿ ಸ್ಪೀಲ್ ಕೆ.ಜಿ.ಗೆ 35 ರಿಂದ 40 ರೂ. ಇತ್ತು. ಇದರ ಬದಲಾಗಿ ಕೆ.ಜಿ.ಗೆ 95/- ರೂ.ನಂತೆ ನಮೂದಿಸಿ ಬಿಲ್ ಮಾಡಿದ್ದಾರೆ. ಗೋಡೆ ಮತ್ತು ಕಾಲಗಳಿಗೆ ತಗಲುವ ವೆಚ್ಚದ ಬಗ್ಗೆ ಬಿಲ್‌ಗಳಲ್ಲಿ ಹೆಚ್ಚುವರಿ ಹಣ ನಮೂದಿಸಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ. ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಗೆ ಮತ್ತು ಕೂಲಿ ಪಾವತಿಗೆ ಚೆಕ್ ಮೂಲಕ ಹಣ ನೀಡುವ ಬದಲಾಗಿ ಆ.ಸ.ನೌಕರರು ನಗದು ರೂಪದಲ್ಲಿ ಹಣ ಪಾವತಿ ಮಾಡಿದ್ದಾರೆ. ಆ.ಸ.ನೌಕರರು ಅವ್ಯವಹಾರ ಮಾಡಿದ ಕಾರಣ ನಾನು ಈ ಸಂಸ್ಥೆಗೆ ದೂರು ಸೊಟ್ಟಿದ್ದೇನೆ.” The complaint is got marked as Ex.P.1. Form No.1 & 2 are got marked as Ex.P.2 & 3 respectively. The documents furnished along with the complaint are in total got marked as Ex.P.4. The mahazar drawn by the I.O. at the spot is got marked as Ex.P.5. The complaint to the I.O. at the spot by the complainant is got marked as Ex.P.6. These are all the documents on which the complainant has relied upon.



18. Here, the I.O. Sri G.Ganesh Rao, Assistant Executive Engineer (Retd.) also got examined as PW-2. He has deposed before this authority as, “ದಿನಾಂಕ: 25.10.2014ರಂದು ಮುಖ್ಯ ಇಂಜಿನಿಯರ್‌ರವರು ಜಿ. ವೆಂಕಟಾಚಲಪತಿ ಮಜಾರ ದೊಡ್ಡಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು ಕೋಲಾರ ಜಿಲ್ಲೆ ಇವರು ಶ್ರೀ ರಾಜಗೋಪಾಲಾಚಾರಿ, ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಮತ್ತು ಶ್ರೀ ಡಿ.ಎಸ್. ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್. ಡಿ.ಎಂ.ಸಿ., ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಪ್ರೌಢಶಾಲೆ, ಮಜಾರ ದೊಡ್ಡೂರು ಗ್ರಾಮ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಎಸ್.ಡಿ.ಎಂ.ಸಿ ಯೋಜನೆ ಅಡಿ ಕೈಗೊಂಡ ಕಟ್ಟಡ ನಿರ್ವಹಣೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿರುತ್ತದೆಂದು ಅರ್ಜಿ ನೀಡಿದ ಪ್ರಯುಕ್ತ ತನಿಖೆ ಮಾಡಿ ವರದಿ ನೀಡುವಂತೆ ಆದೇಶಿಸಿದ್ದರು. ಅದರಂತೆ ನಾನು ಸದರಿ ದೂರಿನ ಕುರಿತು ಪತ್ರ ವ್ಯವಹರಿಸಿ, ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಶ್ರೀ ರಾಜಗೋಪಾಲಾಚಾರಿ ಇವರಿಗೆ ಪತ್ರ ಬರೆದು ವಿವರಣೆ ನೀಡುವಂತೆ ಕೋರಲಾಗಿತ್ತು. ಇದರಂತೆ ಶ್ರೀ. ರಾಜಗೋಪಾಲಾಚಾರಿ ರವರು ತಮ್ಮ ಪತ್ರ ದಿನಾಂಕ: 29.6.2015ರಲ್ಲಿ ವಿವರಣೆ ಸಲ್ಲಿಸಿ, ಶಾಲಾ ಕಟ್ಟಡಕ್ಕಾಗಿ ನಕ್ಷೆಯಲ್ಲಿ ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳನ್ನು ಅಳವಡಿಸಿ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆದಿದ್ದರೂ, ಕಾಮಗಾರಿ ಸ್ಥಳದಲ್ಲಿ ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳ ಬದಲಾಗಿ ಇಟ್ಟಿಗೆ ಕಂಬಗಳನ್ನು ಅಳವಡಿಸಲಾಗಿದೆ ಎಂದು ಉತ್ತರಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಇಟ್ಟಿಗೆ ಕಂಬಗಳ ನಿರ್ಮಾಣ ಮಾಡಲು ಯಾವ ಮೇಲಾಧಿಕಾರಿಗಳಿಂದಲೂ ಅನುಮೋದನೆ ಪಡೆದಿರುವುದಿಲ್ಲವೆಂದು ಉತ್ತರಿಸಿರುತ್ತಾರೆ. ಈ ವಿಚಾರಗಳನ್ನು ಕಡತದಲ್ಲಿನ ನೋಟ್ ಶೀಟ್ ನಲ್ಲಿ ನಮೂದಿಸಿ ಮುಖ್ಯ ಅಭಿಯಂತರರ ಮುಂದೆ ಕಡತ ಮಂಡಿಸಿರುತ್ತೇನೆ. ದಿನಾಂಕ: 29.6.2015ರಂತೆ ಆ.ಸ.ನೌ ರವರು ಬರೆದಂತಹ ಪತ್ರವನ್ನು ನಾನು ಈಗ ನೋಡುತ್ತಿದ್ದೇನೆ.” The said letter is got marked as Ex.P.7. It is signed by this DGO only. DGO has not denied the same.

19. Another witness by name B.Prasanna Kumar, the then Assistant Executive Engineer got examined as PW-3 who had visited the spot and reported the same. He has



deposed before this authority as, “ ..... ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುವಾಗ ಕಾಲಮ್ನಗಳನ್ನು ನಿರ್ಮಿಸಿದ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದಾಗಿ ಮಾಡಲಾದ ಆರೋಪ ಕುರಿತಂತೆ ದೂರುದಾರರು ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸದೇ ಇರುತ್ತಾರೆ ಮತ್ತು ಸಾಮಾನ್ಯವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುವಾಗ ಕಾಲಮ್ನಗಳ ಅವಶ್ಯಕತೆ ಇರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಎದುರುದಾರರು ನೀಡಲಾದ ನಕ್ಷೆ ಹಾಗೂ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ ಕಾಲಮ್ನಗಳನ್ನು (ಕಾಂಕ್ರೀಟ್ ಕಂಬಗಳು) ಅಳವಡಿಸಿಕೊಂಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಮುಂದುವರೆದು ಈ ಸಂಬಂಧ ಎದುರುದಾರರು ನೀಡಿರುವ ದಾಖಲೆಗಳಲ್ಲಿ ಕಾಲಮ್ನಗಳಿಗಾಗಿ ಹಣ ಪಾವತಿಸಿಕೊಂಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ... ಅನುಮೋದಿತ ನಕ್ಷೆಯಂತೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದಲ್ಲಿ ಕಾಲಮ್ನ (ಕಾಂಕ್ರೀಟ್ ಕಂಬ) ಅಳವಡಿಸದೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ”. Thus, this I.O. has deposed and also reported that without putting up concrete columns, they have constructed the school building, even though it is cited in the approved plan as well as in the estimation.

20. The DGO also got examined the SDMC Chairman D.S.Srinivasaiah as DW-1. He has produced the gazette notification dtd: 14.6.2006 which is got marked as Ex.D.1. The sketch of the new building prepared by the Executive Engineer is got marked as Ex.D.2. The estimation prepared by the Executive Engineer is got marked as Ex.D.3. The receipts for having paid the amount towards the purchase of materials and also to the contractor are in total got marked as Ex.D.4. Thus, the estimation and the sketch reveal the concrete columns, but the DGO made to construct the building as



against the estimation as well as the sketch. Further, the I.O. report is got marked as Ex.P.11. It is reported very clearly as, “ಅನುಮೋದಿತ ನಕ್ಷೆಯಂತೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದಲ್ಲಿ ಕಾಲಮ್ಸ್ (ಕಾಂಕ್ರೀಟ್ ಕಂಬ) ಅಳವಡಿಸದೆ, ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಈ ಕರ್ತವ್ಯ ಯೋಜಕಕ್ಕಾಗಿ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾದ ಶ್ರೀ ರಾಜಗೋಪಾಲಚಾರಿ ಹಾಗೂ ಶ್ರೀ ಡಿ.ಎಸ್.ಶ್ರೀನಿವಾಸಯ್ಯ, ಎಸ್.ಡಿ.ಎಂ.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಸರ್ಕಾರಿ ಸಂಯುಕ್ತ ಪ್ರೌಢಶಾಲೆ, ದೊಡ್ಡೂರು, ಕೆ.ಜಿ.ಎಫ್. ವಲಯ, ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಇವರುಗಳು ಸಮನಾಗಿ ಜವಾಬ್ದಾರರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದು, ಆದರೆ ಈ ಸಂಬಂಧ ಕಾಂಕ್ರೀಟ್ ಕಂಬಕ್ಕಾಗಿ ಹಣ ಪಾವತಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲ.” Thus, this DGO along with the Chairman of the SDMC made to put up the construction of the school building without putting the concrete columns. Further, they have not taken any permission from the superior officer for not putting the concrete columns.

- 21.** Thus, from the evidence lead by the disciplinary authority and the DGO, it can be said without any hesitation that the DGO made to put up the construction of the building without putting the concrete columns as against the sketch and the approved plan. Thus, the DGO has committed dereliction of duty while discharging his duty as a Government Servant. **Hence, I answer point no.1 in the affirmative.**

- 22. Point No. 2 :** For the above said reasons and discussion it can be said that the charges framed against the DGO are proved.



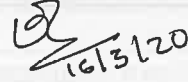
23. Hence, I proceed to pass the following:

**ORDER**

The Disciplinary Authority has proved the charges framed against the DGO **Sri Rajagopalachari**, Head Master, Government High School, Majara Dodduru Village, Bangarpet Taluk, Kolar District.

This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 16<sup>th</sup> March, 2020

  
16/3/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore.

**ANNEXURES**

<b>Sl. No.</b>	<b>Particulars of Documents</b>	
<b>1</b>	<b>Witness examined on behalf of the Disciplinary Authority</b>	
	<b>PW-1</b>	Sri G.Venkatachalapathi, Bangarpet, Kolar District - (Original)
	<b>PW-2</b>	Sri G.Ganesh Rao, Bengaluru (Original)
	<b>PW-3</b>	Sri B.Prasanna Kumar, AEE, Bengaluru (Original)
<b>2</b>	<b>Documents marked on behalf of the Disciplinary Authority Ex.P-1 to Ex.P-11</b>	
	<b>Ex.P-1</b>	Complaint filed by the complainant (Original)
	<b>Ex.P-2</b>	Form No.1 (Original)
	<b>Ex.P-3</b>	Form No.2 (Original)
	<b>Ex.P-4</b>	Documents furnished with complaint (Xerox)
	<b>Ex.P-5</b>	Spot mahazar (Original)
	<b>Ex.P.6</b>	Complaint given to I.O. (Original)
	<b>Ex.P.7</b>	Letter written by DGO to I.O. Ganesh Rao (Original)
	<b>Ex.P-8</b>	Documents submitted by DGO with 118-120, 122-123, 125-129 (certified copy) 121, 124 (Xerox) Original Photographs (130-131)
	<b>Ex.P.9</b>	Estimation (Xerox)
	<b>Ex.P.10</b>	Video C.D.
	<b>Ex.P.11</b>	Investigation Report (Original)
	<b>Witness examined on behalf of the DGO, Documents marked on behalf of the DGO</b>	
	<b>DW-1</b>	D.S.Srinivasaiah, Bangarpet (Original)

<b>DW-2</b>	M.Rajagopalachar, Kolar (Original)
<b>Documents marked on behalf of the DGOs through the complainant</b>	
<b>Ex.D.1</b>	Karnataka Gazette (Xerox)
<b>Ex.D.2</b>	Sketch (Xerox)
<b>Ex.D.3</b>	Estimate (Xerox)
<b>Ex.D.4</b>	Reciepts of payment (certified copies)

Dated this the 16<sup>th</sup> March, 2020



**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore.

